

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 110**  
**(IB)-840(PB)/2018**

**IN THE MATTER OF:**

PEC Ltd. .... Applicant/Petitioner  
Vs.  
S.L. Consumer Products Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 28.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant: Mr. Rajesh Kr. Gautam, Mr. Akash Sehrawat, Advs.  
For the Respondent(s): Mr. Davesh Bhatia, Mr. Ritu Raj, Advs.

**ORDER**

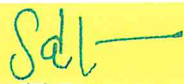
**CA-941(PB)/2018**

There is no ground for waiver of the cost imposed vide order dated 11.09.2018.

The application stands dismissed.

Rejoinder be accepted on deposit of the cost.

List the matter for arguments on 23.10.2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**